

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**33. CP/8(MB)2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 29.04.2024**

**NAME OF THE PARTIES: Rafiq Mahmood Naik**  
**V/s**  
**Naik Frozen Foods Pvt Ltd and Others**

**Section: 213 Sec. 241(1) Sec. 242(4) Sec. 243(1) (b) Sec. 244(1)**  
**of Companies Act, 2013**

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**ORDER**

None has appeared for the Petitioner. Adv. Pratap Sampat appeared for Respondent No. 1 to 5. A last and final opportunity granted to the Petitioner to cause appearance on the next date of hearing and to advance arguments, failing which, the C.P/8(MB)/2018 shall be dismissed for non-prosecution. Registry is directed to issue court notice to the Petitioner intimating the next date of hearing. List the matter on **08.07.2024** either for appearance or dismissal of the Company Petition.

**SD/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
29.04.2024  
Sushil

**SD/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**